

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF C. MAHENDRA EXPORTS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	C. Mahendra Exports Limited
2.	Date of incorporation of corporate debtor	January 04, 2007
3.	Authority under which corporate debtor is incorporated /registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27205MH2007PLC166717
5.	Address of the registered office and principal office (if any) of corporate debtor	Tower 'C', Office No. CC-6011, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051
6.	Date of closure of Insolvency Resolution Process	April 02, 2025
7.	Liquidation commencement date of corporate debtor	July 29, 2025 (Order received on August 04, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Krishna Chamadia IBBI/IPA-001/IP-P00694/2017-2018/ 11220
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 Email: krishna@sphereadvisory.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 Process Email Id: cirpcmel@gmail.com
11.	Last date for submission of claims	September 03, 2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the C. Mahendra Exports Limited on July 29, 2025, under section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of C. Mahendra Exports Limited are hereby called upon to submit their claims with proof on or before September 03, 2025, to the liquidator at the address or email mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or preferably by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date: August 6, 2025

Place: Mumbai

**Krishna Chamadia
(Liquidator)**

